## WWW.LIVELAW.IN

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ITEM NO.1

COURT NO.3

SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

Respondent(s)

VERSUS

THE STATE OF GUJARAT & ANR.

([PART HEARD BY: HON. A.M. KHANWILKAR, HON. DINESH MAHESHWARI AND HON. C.T. RAVIKUMAR, JJ. ] IA No. 154256/2018 - CONDONATION OF DELAY IN FILING IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)) Date : 25-11-2021 These matters were called on for hearing today. CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE C.T. RAVIKUMAR For Petitioner(s) Mr. Kapil Sibal Sr. Adv. Mr. Mihir Desai Sr. Adv. Ms. Aparna Bhat, AOR Ms. Karishma Maria, Adv Mr. Nizam Pasha, Adv. Mr. Adit Pujari, Adv. Mr. Raghav Tankha, Adv. Mr. Mihir Joshi, Adv. For Respondent(s) Mr. Tushar Mehta, Ld. S.G Mr. Mukul Rohatgi Sr. Adv. Mr. Maninder Singh Sr. Adv. Ms. Kanu Agrawal, Adv. Ms. Devanshi Singh, Adv. Mr. Shantnu Sharma, Adv. Mr. Madhav Sinhal, Adv. Ms. Deepanwita Priyanka, AOR

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Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following O R D E R  $\,$ 

Heard-in-part.

For further arguments, list this matter on 01.12.2021.

(DEEPAK SINGH) COURT MASTER (SH) (NIDHI BHARDWAJ) COURT MASTER (NSH)